

# CENTRAL ELECTRICITY REGULATORY COMMISSION

4th Floor, Chanderlok Building 36, Janpath, New Delhi- 110001  
Ph: 23753942, Fax-23753923

## Petition No. 154/TT/2020

Date: 7.9.2020

To

Shri S.S. Raju  
Deputy General Manager (Commercial),  
Power Grid Corporation of India Limited,  
Saudamini, Plot No. 2,  
Sector-29, Gurgaon-122001

**Subject:- Approval under Regulation 86 of Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 and CERC (Terms and Conditions of Tariff) Regulations, 2014 and CERC (Terms and Conditions of Tariff) Regulations, 2019 for Revision of Tariff for 2001-04 tariff block, 2004-09 tariff block, 2009-14 tariff block, truing up of transmission tariff for 2014-19 tariff block and determination of transmission tariff for 2019-24 tariff block for Transmission System associated with 400 kV Central Transmission Project-I in Southern Region.**

Sir,

With reference to your petition mentioned above, I am directed to request you to furnish the following information under Regulation 87(2) of the Central Electricity Regulatory Commission(Conduct of Business) Regulations, 1999, on an affidavit, with an advance copy to the respondents/ beneficiaries, latest by 24.9.2020:-

### 2014-19 period

- a) Provide asset wise & party wise details of add cap during 2014-19.
- b) Petitioner is further required to confirm that no previously undischarged liability is pending in the instant petition

### 2019-24 period

- a) Provide asset wise & party wise details of add cap during 2019-24.
- b) Confirmation whether any 'previously recognized liabilities' remain to be discharged for 2019-24 period, since no add cap has been claimed for this period

- c) Provide details of decapitalization of asset during 2018-19 to 2023-24 along with related documents of approval for the same. Further, please also provide the exact date of decapitalization, audited detailed cost related to decommissioning, transportation, shifting and assembly of the decommissioned elements/equipment. In case of decapitalization of assets details to be furnished in Form 10B.
  - d) Please provide Form 13 (Break up of Initial Spares)
  - e) Confirm whether all the assets under the instant Transmission Scheme have been completed and whether they are covered under the instant petition.
2. In case the above said information is not filed within the specified date, the petition shall be disposed on the basis of the information already on record.

Yours faithfully,

Sd/-  
(Kamal Kishor)  
Assistant Chief (Legal)